

**Jurisdiction (territorial, pecuniary and subject matter) of all the Courts in District Dehradun.  
DISTRICT & SESSIONS JUDGE, DEHRADUN.**

S.No.	Subject Matter	Jurisdiction		Remarks
		Territorial	Pecuniary	
1	Regular Suits	3	4	5
1.	Civil Suits U/s 92 C.P.C.	District Dehradun	Unlimited	Exclusive jurisdiction to hear
2.	Civil Suits under Copy Right Act	-do-	-do-	-do-
3.	Cases under Intellectual Property Right Act	-do-	-do-	-do-
4.	SCC Suits	-do-	Above ₹ 25,000/-	
5.	Civil Appeal	-do-	Upto ₹ 5,00,000/-	
6.	Civil Revision	-do-	Upto ₹ 5,00,000/	
7.	Misc. Appeals	-do-	Upto ₹ 5,00,000/	
8.	SCC Revision	-do-	Upto ₹ 25,000/-	
9.	Cases Under Arbitration Act	-do-	Unlimited	Exclusive jurisdiction to hear
10.	Cases under Insolvency Act as Insolvency Judge	-do-	-do-	-do-
11.	Motor Accident Claim Cases	-do-	-do-	
12.	Election Petitions (Panchayat, Municipality & Nagar Nigam)	-do-	-do-	
13.	Land Acquisition Cases	-do-	-do-	
14.	Cases under Indian Succession Act, viz. Succession Certificates, Probates & Letters of Administration	-do-	-do-	
15.	Cases under Societies Registration Act	-do-	-do-	
16.	Cases Under Hindu Adoption	-do-	-do-	
17.	Rent Control Appeal	-do-	-do-	
18.	Rent Control Revision	-do-	-do-	
19.	Appeals under Payment of Wages Act	-do-	-do-	
20.	Sessions Trials	-do-	-	
21.	Criminal Appeals	-do-	-	
22.	Criminal Revisions	-do-	-	

